

دی منسٹر آف ایجوکیشن اینڈ  
 نیچرل ریسورسز اینڈ سائنٹیفک ریسرچ  
 (مولانا آزاد) : جو آنریبل ممبر نے  
 کہا ہے صحیح ہے - لیکن آسام میں  
 جو سروے کیا گیا اس کا تعلق صرف  
 تھل سے نہیں تھا - زیادہ تر تعلق کوئلے  
 سے تھا اور اور چیزوں سے انکا تعلق  
 استھٹس سے ہے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): The hon. Member is right. But the Survey in Assam related not only to petroleum but mostly to coal and other things, the exploitation of which is the responsibility of the States.]

श्री जयपाल सिंह : जी हा, मगर मेरे  
 दोस्त ने कहा कि वेदुलियम . . . . .

Mr. Deputy-Speaker: The question was about the estimated quantity. He said he has not got the information.

Shri Amjad Ali: It is the business of the Central Government and not the State Government. How does the State Government come in?

مولانا آزاد : دو کام ہیں - ایک کام یہ  
 ہے کہ سروے کرنا اور معلوم کرنا کہ یہاں  
 کے نیچرل ریسورسز کیا کیا ہیں - یہ  
 گورنمنٹ آف انڈیا کا کام ہے - لیکن  
 جب سروے کے بعد معلوم ہو گیا کہ  
 مثلاً یہاں پر کوئلہ ہے تو اب کوئلہ کی  
 کان کو کام میں لانا اور اسکا بندوبست  
 کوئی یہ استھٹس کا کام ہے -

[Maulana Azad: This work may be divided into two parts. The first part relates to the survey which is the responsibility of the Government of India. But after the survey if, for instance, it is found that a particular site contains coal deposits, it is the responsibility of the State Government concerned to exploit those deposits.]

#### AGE OF SUPERANNUATION

\*1046. Shri N. S. Jain: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to raise the age of superannua-

tion for Government servants from 55 to 58; and

(b) if so, from what date it shall come into effect?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). No. The matter is under consideration. But a final decision will be taken in a very short time.

Shri N. S. Jain: Were the State Governments consulted on this point?

Dr. Katju: This refers particularly to the Government servants employed by the Central Government, but that matter will also be borne in mind.

Shri Dabhi: May I know the reasons which prompted the Government to consider this question of raising the age of superannuation?

Dr. Katju: This matter was raised before the Pay Commission and since then it has been under consideration.

Shri Velayudhan: May I know whether the hon. Minister is in a position to give the number of superannuated officers working now in the Government of India service?

Dr. Katju: I am very sorry I cannot give exact and precise information at the moment.

Shri Sinhasan Singh: Which section of the Government employees made representation for this raising of age?

Dr. Katju: I do not think there has been any precise representation by any particular class of Government servants. The matter has been in the air and has been under consideration, and Government's attention was invited to it, you may say, of itself.

Shri C. D. Pande: In case a decision is arrived at to extend the age-limit to fifty-eight, may I know whether this advantage will be extended to such officers who have retired lately or are likely to retire shortly?

Dr. Katju: That matter will also be borne in mind. But I cannot hold out much hope to gentlemen who have already retired; I think they deserve some rest.

Shri H. N. Mukerjee: The hon. Minister has said several times that the matter is under consideration. Could we have some inkling as to the Government's point of view in this regard?

Dr. Katju: I told you the decision will be taken in a very short time. What more do you want?

Shri N. Sreekantan Nair: May I know whether the limit for the age of

superannuation would apply to hon. Ministers as well?

**Shri B. S. Murthy:** May I know whether officers employed in technological and other scientific departments, persons with technical qualifications, will be given this benefit as early as possible?

**Dr. Katju:** If the hon. Member is referring to technological personnel and all that, they will certainly be given this extension.

**Shri Damodara Menon:** May I know the considerations which will weigh with the Government in arriving at a decision?

**Dr. Katju:** When coming to a final conclusion every possible aspect will be considered.

**Shri V. P. Nayar:** At present there are cases where persons superannuated are re-employed in places of higher responsibility. May I know whether the raising of the age-limit from fifty-five to fifty-eight will prevent the re-employment of top ranking superannuated persons in more responsible posts at least?

**Dr. Katju:** I am sorry I cannot go into the details. I have said over and over again that the matter is under consideration and a final decision will be taken soon.

**Shri K. Subrahmanyam:** May I know whether Government is in the know of the opposition of the Central Government Employees' Federation to this move?

**Dr. Katju:** I read the newspapers every day and I gather there is a section of the House which seems to be opposed to any change.

**Mr. Deputy-Speaker:** Not a section of the House. He is referring to the opposition of the Central Government Employees' Federation and wants to know whether Government is aware of it.

**Dr. Katju:** I gather it from the newspapers.

**Shri Venkataraman:** May I know whether Government have considered the extent of unemployment prevalent in the country today and the effect that this proposal would have on the unemployment situation?

**Dr. Katju:** That fact also will be considered.

**Shrimati Sucheta Kripalani:** Will this matter be placed before the House and the opinion of the House taken on this subject?

**Mr. Deputy-Speaker:** Before coming to a decision, let me know what the question is? Hon. Members must be clear as to what they want. There are two things. One is after the decision is taken, placing the decision before the House. The other is to take the decision of the House before any further consideration is made. What is it that the hon. lady Member wants?

**Shrimati Sucheta Kripalani:** The second.

**Mr. Deputy-Speaker:** Will the House have an opportunity to consider this matter before a decision is taken?

**Dr. Katju:** I think the House would not like that procedure. The responsibility should rest where it belongs, namely on the Government.

**Babu Ramnarayan Singh:** No, no.

**Shri N. S. Jain:** Is Government aware that this process in the Central Government would affect the State Governments?

**Dr. Katju:** I am aware.

**Shri N. S. Jain:** So would Government ascertain the wishes of the State Governments before a final decision is taken.

**Dr. Katju:** We shall consider that.

CONTRIBUTION BY KASHMIR TO CENTRAL FUND FOR PAYMENT OF PRIVY PURSE TO MAHARAJA

\*1029. **Shri Madhao Reddi:** Will the Minister of States be pleased to state whether the Government of Kashmir has agreed to any contribution to Central Fund for the payment of Privy Purse to Maharaja Hari Singh, the ex-Ruler of Kashmir?

**The Minister of Home Affairs and States (Dr. Katju):** No.

**Shri N. Sreekantan Nair:** May I know whether separate privy purses are granted to the ex-Maharaja and also the present Rajpramukh?

**Dr. Katju:** The position was this that when the Maharaja of Kashmir acceded to the Union a privy purse of Rs. 15 lakhs was fixed for him by the Government of India out of which the Jammu and Kashmir Government used to contribute Rs. 6 lakhs and the Government